

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 1376
TO BE ANSWERED ON 9TH FEBRUARY, 2018**

UNQUALIFIED DOCTORS

1376. SHRI A. ARUNMOZHITHEVAN:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether it is a fact that Medical Council of India (MCI) is considering to frame rules that will prevent unqualified doctors from doing stenting procedures and also allow patients to seek second opinions to decide whether they need stents;
- (b) whether the Government has received the draft rules from MCI in this regard, if so, the details thereof;
- (c) whether it is also true that the doctors must be trained in interventional cardiology for at least two years under a senior or structured programme for carrying out stenting procedures; and
- (d) whether it is also true that in countries like US, the doctors should have assisted at least 75 cases as assistants before doing the procedure on patients, if so, the steps taken by the Government in this regard?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

- (a): No.
- (b): Does not arise.
- (c): No.
- (d): No such information is available with the Government.

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